

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3685**

TO BE ANSWERED ON THE 21ST DECEMBER, 2021/ AGRAHAYANA 30, 1943 (SAKA)

ACTIVITIES ANTI NATIONAL

3685. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has defined the meaning of 'anti national' under any legislation or 11 rules or any other legal enactment that is enforced in the country, if so, the details thereof;

(b) whether the Supreme Court has prescribed any guidelines to deal with crimes relating to 'anti national' activity, if so, the details thereof; and

(c) the number of people arrested for indulging in 'anti national' activities during the last three years, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The word 'anti-national' has not been defined in Statutes. However, there are criminal legislations and various judicial pronouncements to sternly deal with unlawful and subversive activities which are detrimental to the unity and integrity of the country. In this regard, it is relevant to mention that the Constitution (Forty-Second Amendment) Act, 1976 inserted in the Constitution Article 31D (during Emergency) which defined "anti-national activity" and this Article 31D was, subsequently, omitted by the Constitution (Forty-third Amendment) Act, 1977.

(c): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, including investigation, registration and prosecution of crimes, protection of life and property, etc. rests primarily with the respective State Government. Data about number of people arrested for indulging in anti-national activities is not maintained centrally.
